

been examining various alternatives for making them viable and SBI Capital Markets Ltd. has been engaged to advise the comparative benefits from the alternatives of restructuring and running it under Public sector vis-a-vis making them over to private parties.

Centrally sponsored Schemes/Programmes in Karnataka

1097. SHRI RAMACHANDRA VEERAPPA: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the total assistance provided to Karnataka for various centrally sponsored schemes/programmes during 1993-94 programme-wise;

(b) the percentage of achievements made under each programme; and

(c) the proposed allocation for each programme during 1994-95?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG): (a) to (c): Centrally Sponsored Schemes are formulated by the Central Ministries/Departments in consultation with the State Governments/UTs. These schemes are monitored by the administrative Ministries concerned. The Planning Commission do not have any direct role in their implementation. It however, generally reviews the implementation of Plan schemes during the Annual Plan discussions with the States/UTs.

Renting of Buildings

1098. SHRI PRABHU DAYAL KATHERIA: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given on March 2, 1994 to Unstarred Questions No. 1173 and state:

(a) whether the requisite information has since been collected;

(b) if so, the details thereof and the action taken thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGNON): (a) No, Sir.

(b) Does not arise.

(c) Detailed guidelines have been issued by this Ministry regarding the criteria and procedure to be adopted for regularisation of the misuse of premises by the lessees of the institutional properties by letting out the premises to other organisations on rent. The properties leased out to the cultural institutions mentioned in part (a) of the Unstarred Question No. 1173 have been got inspected by L&DO to ascertain the rental income as well as the details of the area let out to other institutions. Further clarifications regarding regularisation of the past misuse are likely to be issued shortly and the assurance on question No. 1173 will also be fulfilled thereafter.

Lok Adalats

1099. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether Lok Adalats are functioning effectively in the country;;

(b) if so, the details thereof, State-wise;

(c) the number of cases disposed of by them during the last three years, year-wise; and

(d) whether Government are considering to set-up more Lok Adalats for the speedy disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS: (SHRI H.R. BHARDWAJ): (a) to (c): Lok Adalats are being organised by the State Legal Aid & Advice Boards from time to time throughout the country. The number of cases settled through Lok Adalats during the last three years 1991, 1992, 1993, year-wise, on the basis of the information provided by the State Legal Aid & Advice Boards, is contained in the attached statements.

(d) The Lok Adalats are organised whenever and wherever felt necessary, by the State Legal Aid & Advice Boards.

Statement

Number of cases disposed of, State-wise during the last three years 1991, 1992 and 1993.
(Based on the information provided by State Legal Aid and Advice Boards)

S.No.	Name of the State Legal Aid & Advice Board	Number of Cases disposed off During		
		1991	1992	1993
1	2	3	4	5
*1.	Andhra Pradesh	34,873	11,638	18,581
2.	Assam	79	57	1,614
*3.	Bihar	2,959	Nil	1,828
4.	Goa	464	425	481